IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 101
IB-344(ND)/2024

IN THE MATTER OF:
M/S GRAND REALITY PRIVATE LIMITED .... Petitioner/Applicant
Vs.
M/S FORUM DESIGNS PRIVATE LIMITED .... Respondent

Order under Section 7 of the Insolvency and Bankruptcy Code, 2016.

Order delivered on 03.07.2024

CORAM:
SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:
For Applicant :
For Respondent :

ORDER

This application has been filed by M/s. Grand Reality Private Limited under Section 7 of the Insolvency and Bankruptcy Code, 2016 seeking initiation of CIRP against M/s. Forum Designs Private Limited, the Corporate Debtor.

Ld. Counsel appearing for Applicant has stated that the Applicant-Company is undergoing CIRP and the present application has been filed through the Resolution Professional.

The Applicant is directed to file an affidavit on maintainability within one week and explain the locus of the Applicant to file the present application.

List the matter **on 18.07.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

ANAND DUBEY